

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-61/14/ ND/2017

IN THE MATTER OF:

Kay International Ltd.

.. PETITIONER

SECTION :

Under Section 14 (1)

Order delivered on 13.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Ravi Sharma, Co. Secy

For the Respondents :

For the RD (N) : Mr. Manish Raj, Co. Prosecutor

For the Intervener :

ORDER

Learned authorized representative for the petitioner is present. Ld. representative for the ROC is also present. In relation to the service to the Central Government, Ld. authorized representative for the petitioner seeks a week's time for serving notice of this Petition upon the Central Government through RD . Let service be done to the Central Government through RD and an affidavit of service be duly filed.

Post the matter on 22.12.2017.

Sd

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
13.12.2017